

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1453 of 2019

IN THE MATTER OF:

Mr. Rashesh Purohit

...Appellant

Versus

Punjab National Bank & Anr.

...Respondents

Present:

For Appellant :

**Mr. Rudreshwar Singh and Mr. Saurabh Jain,
Advocates**

For Respondents :

**Mr. Karan Gandhi, Advocate for the 'Interim
Resolution Professional'**

ORDER

13.01.2020 Place the case 'for Admission (After Notice)' on **27th January, 2020** before the appropriate Bench.

The interim order passed on 16th December, 2019 is vacated.

In the meantime, it will be open to the Appellant to settle the matter with the 'Financial Creditors' etc. The 'Interim Resolution Professional' is allowed to make publication and constitute the 'Committee of Creditors' but he will ensure that the company remains a going concern as ordered on 16th December, 2019.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

/ns/sk